CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH O.A. No. 71/05

LUCKNOW, THIS THE 20th day of December, 2005

HON'BLE SHRI JUSTICE M.A. KHAN, V.C. HON'BLE MR. S.P. ARYA, MEMBER (A)

Syed Safdar Agha Jafri son of late Syed Rais Agha Jafri R/o IV/37 Akansha Colony Sector F, Janki Puram, Lucknow.

Applicant.

By Advocate Shri Gulam Rabbani.

Vs.

- Union of India through Secretary Department of Expenditure, Ministry of Finance, North Block, New Delhi.
- 2. Secretary, Ministry of Defence, New Delhi.
- 3. Joint Secretary (Training) & CA.O./C.A.o-P, Ministry of Defence, E Block, D.H.Q. P.O. New Delhi.
- 4. Director Census Operations, Ministry of Home Affairs, Lekhraj Market III, Indira Nagar, Lucknow.

Respondents

By Advocate Shri S.P. Singh.

Order(oral)
By Hon. Shri Justice M.A. Khan, V.C.

- Present O.A. is filed for quashing of order dated 6.10.04 (Annexure No.7) and further direction to the respondents to enlarge the benefits of pay scale of STA in S.I. DTE/MO Defence to Rs. 2000-3200 w.e.f. 1.1.1986 with all consequential benefits.
- The facts in short, are that the applicant joined the respondents as Technical Assistant on 31.1.81. In due course, he was promoted to the post of Dy. Director. By order dated 19.8.97 the pay scale of Senior Technical Assistant which was Rs. 1640-2900 was revised to Rs. 2000-3200 w.e.f. 11.9.89. As a consequence, the pay scale of the applicant was also revised from 11.9.89 and he was given arrears of differential

Macolae 16

pay. Some similarly situated persons later on filed O.A Nc. 2486/03 before the Tribunal asking for payment of benefits of revised pay scale of STA to be given from 1.1.86 and not from 11.9.89. The said O.A. was allowed and the applicants were directed to be granted the benefit of revised pay scale w.e.f. 1.1.86 and said order has been implemented. The applicant as such wants to be granted the benefits of the revised scale w.e.f. 1.1.86 at par with the applicants of that O.A.

- brought to our notice order of this Tribunal dated 8.7.05 passed in O.A. No. 2590/04 whereby similarly placed and similarly situated persons were granted the benefit of revised pay scale w.e.f. 1.1.86 in place of 11.9.89. It is submitted before us that this order squarely covers the present O.A. and it may be disposed of in terms of the directions given in the said O.A. We are inclined to accede to this request. Even otherwise, the applicants are entitled to equality and parity works the applicants in O.A. No. 2590/04 decided on 8.7.05, copy of which has been produced before us.
- 4. Accordingly, the present O.A. is disposed of with the directions which are given in para 5 of the order dated 8.7.05 passed in O.A. 2590/04. The applicant shall be granted all consequential benefits also at par with the applicants of that

O.A.
(S.P. ARYA)
A.M.

s.a.

(M.A. KHAN)